## The Payment of Undisbursed Wages (Mines) Rules, 1989

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## The

# Payment of Undisbursed Wages (Mines) Rules, 1989

In exercise of the powers conferred by Section 26 read with Section 24 of the Payment of Wages Act, 1936 (4 of 1936), the Central Government hereby makes the following rules, namely:—

- 1. Short title, application and extent.—(1) These rules may be called the payment of Undisbursed Wages (Mines) Rules, 1989.
- (2) These rules apply in respect of the payment of undisbursed wages to persons employed, either by the owner in any mine to which the Mines Act, 1952 (35 of 1952), applies or in any oilfield.
  - 2. Definitions.—In these rules, unless the context otherwise requires,—
    - (a) "Act" means the Payment of Wages Act, 1936 (4 of 1936);
    - (b) "Chief Labour Commissioner (Central)" means an Officer appointed as such by the Central Government;
    - (c) "employer" means the owner of the mine and includes a contractor, agent, manager or any other person responsible under Section 3 of the Act for payment of wages and includes in the case of a deceased employer, his legal representative;
    - (d) "family" means
    - (i) in case of a male employee, his wife or wives and children, whether married or unmarried, his dependent parents and widow and children of his deceased son;
    - (ii) in case of a female employee, her husband, her children, whether married or unmarried, her dependent parents, her husband's dependent parents and widows and children of her deceased sons;
    - (e) "Form" means a form appended to these rules;
    - (f) "Mines" means a mine as defined in clause (j) of Section 2 of the Mines Act, 1952 (35 of 1952);
    - (g) "person employed" or "employed person" or "employee" means a person employed in a mine or an oilfield to whom the Act applies and includes, in the case of a deceased employed person, his legal representative;
    - (h) "Prescribed Authority" means, in case of—
      - (i) mines covered under the provisions of the Mica Mines Labour Welfare Fund Act, 1946, the Lime-Stone and Dolomite Labour Welfare Fund Act, 1972, and the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Welfare Fund Act, 1976, the Welfare Commissioner appointed under the provisions of the aforementioned Acts;

<sup>1.</sup> Vide G.S.R. 34(E), dt. Jan. 18, 1989, published in the Gaz. of India, Extra., Part II, S. 3(i), dt. 18-1-1989, pp. 9-16. [197]

- (ii) mines other than those covered under clause (i), but  $\frac{u_{i,j}}{u_{i,j}}$ or operated by the public sector undertakings of the Central or operated by the public sector. Government or the State Government, the Chief Executive of the of the concerned; public sector undertaking concerned;
- all other mines not covered under clauses (i) and (ii), the concerned Regional Labour Commissioner (Central):
- (i) "section" means a section of the Act;
- (i) "section in teans a section of the paid on account of his death." "undisbursed wages in the man and the paid on account of his death before wages which could not or cannot be paid on account of his death before payment or on account of his whereabouts not being known;
- (k) words and expressions used in these rules and not defined herein shall have the same meanings respectively assigned to them in the Act.
- 3. Nomination.—(1) A person who is already in employment on the date of the Payment of Undisbursed Wages (Mines) Rules, 1989, ordinarily within six months from such date, and a person who has been employed after the date of the commencement of the said rules, ordinarily within three months from the date he is employed, shall nominate a person conferring on him the right to receive all amounts payable to him as undisbursed wages, and such nomination shall be in Form I and submitted in duplicate by the employed person by personal service, after taking proper receipt thereof or by sending through registered post with acknowledgement due to the employer:

Provided that any nomination may be accepted after the expiry of the specified period, if the person satisfies the employer that he had sufficient grounds for not filing the nomination within such period and no nomination so accepted shall become invalid on the ground that it was filed after the expiry of the specified period.

- (2) Within thirty days from the receipt of the nomination under sub-rule (1), the employer shall get the service particulars of the employed person as mentioned in the form of nomination verified with reference to records of the mines and a duly attested copy of Form I by the employer shall be given to the employed person.
- (3) If, at the time of making a nomination an employed person has a family, the nomination shall not be in favour of a person other than the members of his family.
- (4) If at the time of making the nomination, the employed person has no family, the nomination may be made in favour of any person but as soon as the employed person subsequently acquires a family, such nomination shall become invalid forthwith and the employed person shall, within thirty days of acquiring a family, submit a fresh nomination in duplicate in Form II to the employer and thereafter the provisions of sub-rule (2) shall apply mutatis mutandis, as if it was made under sub-rule (1).
- (5) If the nominee predeceases an employed person, the interest of the nominee shall revert to the employed person who shall within a period of thirty days from the death of the nominee make a fresh nomination in the manner hereinafter provided for.

- (6) A notice of modification of a nomination including cases where a nominee predeceases an employed person shall be submitted in duplicate in Form III to the employer in the manner specified in sub-rule (1) and thereafter the provisions of sub-rule (2) shall apply mutatis mutandis as if it was made under sub-rule (1).
- (7) A nomination or a fresh nomination or a notice of modification of nomination shall be signed by the employed person or if illiterate, bear his thumbimpression in the presence of two witnesses who shall also sign a declaration to that effect in the nomination/fresh nomination or a notice of modification of nomination, as the case may be.
- (8) A nomination or a fresh nomination or a notice of modification of nomination shall take effect from the date of receipt thereof by the employer.
- 4. Register of nominations.—(1) The employer shall record and file all nominations, fresh nominations, and notices of modification of nominations, as the case may be, in the register of nominations which shall be maintained chronologically by him in Form IV.
- (2) The register of nominations shall be maintained by the employer up-to-date and kept permanently at the workspot or where the employer experiences difficulty in keeping them at the workspot, at any other suitable place as may be approved by the Prescribed Authority in this behalf.
- 5. Deposit of amounts of undisbursed wages.—(1) Where all amounts payable as wages to a person employed in an establishment in relation to mines remain undisbursed because either no nomination has been made by the employed person or for any reasons, such amounts could not be paid to the nominee of the employed person until the expiry of three years from the date the same had become payable, all such amounts shall be deposited by the employer with the Prescribed Authority before the expiry of the fifteenth day after the last day of the said period of three years.
- (2) The amounts referred to in sub-rule (1) shall be deposited by the employer through crossed demand draft obtained from any scheduled bank in India drawn in favour of the Prescribed Authority, and such demand draft shall be submitted by the employer to the Prescribed Authority together with relevant details in Form V by registered post.
- 6. Manner of dealing with the undisbursed wages.—(1) The amount deposited with the Prescribed Authority shall remain with the Prescribed Authority for four years and be invested in the Central or State Government securities or deposited in the nationalised banks.
- (2) As soon as possible, the Prescribed Authority will exhibit at least for fifteen days on the notice-board of the mine(s) and shall also publish in any two newspapers circulating in the language commonly understood in the area of the mine(s) in which undisbursed wages were earned.
- (3) The Prescribed Authority shall release the money to the nominee or to that person who has claims to this money and which has been decided by the competent authority/court.

- (4) The amount deposited shall, after a lapse of four years from the date the (4) The amount deposited snan, and a large the amount is deposited with the Prescribed Authority by the employer, be applied by the Prescribed Authority to meet the expenditure incurred in connection with the measures which in his opinion are expedient to promote the welfare of persons employed in mines and in particular to defray the cost of measures for the benefit of persons employed in the mines directed towards-
  - (i) the provision and improvement of educational facilities;
  - (ii) the provision and improvement of recreational facilities;
  - (iii) the provision and improvement of family welfare including family planning;
  - (iv) the provision and improvement of vocational training, rehabilitation of disabled and handicapped persons; and
  - (v) the provision and improvement of transport facilities.
- (5) The expenditure incurred in connection with the measures referred to in sub-rule (4) either by an employer in relation to a mine or a trade union registered under the Trade Unions Act, 1926 of persons employed in a mine may be reimbursed to the person concerned by the Prescribed Authority either wholly or partly at his discretion, provided he is satisfied that the expenditure has been actually incurred by that person for bona fide purpose as specified in sub-rule (4).

#### FORM I

[See sub-rule (1) of Rule 3]

### Nomination

| To (Give here name and address of en | nployer together with name and full address of t | he mine.) |
|--------------------------------------|--|-----------|
| I,                                   | (name in full here)                              |           |

whose particulars are given in the statement below, hereby nominate the person mentioned below to receive all amounts payable to me as wages if such amounts could not or cannot be paid on account of my death before the payment or on account of my whereabouts not being known.

- 2. I hereby certify that the person nominated by me is a member of my family within the meaning of clause (d) of Rule 2 of the Payment of Undisbursed Wages (Mines) Rules, 1989.
- 3. I hereby declare that I have no family within the meaning of clause (d) of Rule 2 of the said rules and should I acquire a family hereafter, the above nomination shall be void and in that event I shall make a fresh nomination in Form II.
  - 4. (a) My father/mother/parents is/are not dependent upon me.
    - (b) My husband's father/mother/parents is/are not dependent on my husband.

#### Nominee

| I address of the                | Nominee's relationship with the  | Age of Nominee |
|---------------------------------|--|----------------|
| Name and address of the nominee | employed person  | 3              |
| Torrest 1                       | 2 and the second second in the second  | 3              |
| N. C. W                         | The same of the sa |                |

| FORM I   | , 1909  | 201        |
|--|---|------------|
|  | Statement   |            |
| cthe employed person in fu                                       | ıll   |            |
| 1. Name of the carps 3   |   |            |
| 2. Sex   |   |            |
| 2. Sex 3. Religion   | v/widower   |            |
| 4. Whether unmarried/married/widev                               | v/widower   |            |
| 5. Department/Branch/Section where                               | employed  |            |
| 6. Post held with ticket number of se                            | rial number, if any   |            |
| 7. Date of appointment   |   |            |
| 8. Present address   |   |            |
| 9. Permanent address   |   |            |
|  | Thana   | ъ.         |
| Village  | Thana Sub-division  | . Post     |
| Office Dist  | rict State  |            |
| Place Sign   | ature/thumb-impression of the employed person   |            |
|  | Declaration by witnesses  |            |
| Nomination signed/thumb-impressi                                 | oned before me  |            |
| Name in full and full address                                    | Signature of witnesses  |            |
| 1  | 1.  |            |
|  | 2.  |            |
| 2.   |   |            |
| Place  |   |            |
| Date   | Certificate by the employer   |            |
| and the desired or antiquitors                                   | of the above nomination have been verified and record   | led in the |
| Certified that the particulars Register of Nominations in Form I | V at serial number  |            |
| Register of Nonlinations in 2                                    | Signature of the employer/Officer authorised.   |            |
|  | Designation   |            |
| Place  | Name and address of the mine or rubber stamp to   | hereof.    |
| Date   | Manic and desired   | 4 :        |
| Achn   | nowledgement of the employed person  of the pomination in Form I filed by me and duly certify |            |

Received the duplicate copy of the no employer.

Signature of the employed person

### FORM II

## [See sub-rule (4) of Rule 3]

## Fresh Nomination

| То  | f employer together with name an  | d full address of the mine   |
|---|---|--|
| (Give here name and address of  | f employer together with hame and   |  |
| I,  | (name in full here)   |  |
| of clause (d) of Rule 2 of the from (date here)  person mentioned below to record or cannot be paid on account of | en in the statement below have ac<br>e Payment of Undisbursed Wages<br>in the manner indicated belo<br>eive all amounts payable to me a<br>f my death before the payment or | w and therefore nominate afresh the s wages if such amounts could not on account of my whereabouts not |
| 2. I hereby certify that the p  | person nominated by me is a memb  |  |
| - Cal/mathar/na   | rents is/are not dependent upon me  | e.   |
|   | er/mother/parents is/are not depender/mother/parents is/are not depender/mother/parents is/are not depender   | ielli oli illy nusband.  |
| (b) Why husbane because   | Nominee   |  |
| Name and address  | Nominee's relationship with the employed person   | Age of Nominee   |
| of the nominee  | 2   | 3  |
| 1   | -   |  |
| Name of the employed person i     Sex   | n full  |  |
|   |   |  |
| 5. Department/Branch/Section whe  | serial number, if any   |  |
|   |   |  |
|   |   |  |
|   |   |  |
| 9. Permanent address  | Sub-uivision  | Office   |
| Place   | Signature/thumb-impress   | sion of the employed person  |

## Declaration of witnesses

| Name in full and full address  | Signature of witnesses  |
|--|---|
| 1.   | 1.  |
| 2.   |   |
| Jace   | 2.  |
| )ate   |   |
| Jac  |   |
|  | Court   |
| Certified that the particulars of  | Certificate by the employer   |
| Register of Nominations in Form IV   | the above nomination have been verified and recorded in the at serial number  |
|  | Signature of the employer/Officer authorised.   |
| Place  | Designation   |
| Date   | Name and address of the mine or rubber stamp thereof.   |
| Acknow   | vledgement of the employed person   |
| Received the duplicate copy of   | the nomination in Form II filed by me and duly certified by the   |
| employer.  | the monimation in Form II filed by me and duly certified by the   |
| Place  | Signature Cal   |
| Date   | Signature of the employed person  |
| 4  | nd porographs and a second  |
| Note.—Strike out the words ar  |   |
| Note.—Strike out the words an  | FORM III  |
| Note.—Strike out the words ar  | FORM III See sub-rule (6) of Rule 3]  |
| Note.—Strike out the words ar  | FORM III  |
| Note.—Strike out the words and [S. M.  | FORM III See sub-rule (6) of Rule 3] odification of Nomination  |
| Note.—Strike out the words an [S]  Mo To (Give here name and address of em   | FORM III See sub-rule (6) of Rule 3] odification of Nomination ployer together with name and full address of the mine.)   |
| Note.—Strike out the words an [S]  Mo To (Give here name and address of em   | FORM III See sub-rule (6) of Rule 3] odification of Nomination ployer together with name and full address of the mine.)   |
| Note.—Strike out the words an [S]  Mo To (Give here name and address of em I,  | FORM III See sub-rule (6) of Rule 3] odification of Nomination  ployer together with name and full address of the mine.)  (name in full here)   |
| Note.—Strike out the words and Model.—Strike out the words and Model.  To (Give here name and address of em. I,  | FORM III See sub-rule (6) of Rule 3] codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  |
| Note.—Strike out the words and Modern | FORM III See sub-rule (6) of Rule 3] odification of Nomination  ployer together with name and full address of the mine.)  (name in full here)   |
| Note.—Strike out the words are  [S]  Mo  To  (Give here name and address of em. I,   | FORM III See sub-rule (6) of Rule 3] codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  hereby give notice that the nomination filed by me on   |
| Note.—Strike out the words and Model.—Strike out the words and Model.  To (Give here name and address of emily   | FORM III See sub-rule (6) of Rule 3] codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  hereby give notice that the nomination filed by me on   |
| Note.—Strike out the words and Model.—Strike out the words and Model.  To (Give here name and address of emily   | FORM III See sub-rule (6) of Rule 3] codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  nereby give notice that the nomination filed by me on   |
| Note.—Strike out the words and Mode.—Strike out the words and Mode.  [S]  Mode.  To  (Give here name and address of em. I,   | FORM III See sub-rule (6) of Rule 3] codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  hereby give notice that the nomination filed by me on and make date  shall stand modified in the following manner:—  we details of the modifications intended)  Statement |
| Note.—Strike out the words and Mode.—Strike out the words and Mode.  [S]  Mode.  To  (Give here name and address of em. I,   | FORM III  See sub-rule (6) of Rule 3]  codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  dereby give notice that the nomination filed by me on   |
| Note.—Strike out the words and Mode.—Strike out the words and Mode.  [S. Mode. | FORM III  See sub-rule (6) of Rule 3]  codification of Nomination  ployer together with name and full address of the mine.)  (name in full here)  hereby give notice that the nomination filed by me on   |

| 204                    | PAYMENT OF UNDISBURSED WAGES (MINES) RULES, 1989 [FORM IV                      |
|------------------------|--|
| 5. Department/Bra      | anch/Section where employed  |
| 6. Post held with t    | icket number or serial number, if any  |
| 7. Date of appoint     | ment   |
| 8. Present address     |  |
| 9. Permanent addr      | C\$5   |
| Village<br>Post        |  |
| Office                 | District State   |
| Place                  | Signature/thumb-impression of the employed person                              |
| Date                   |  |
|                        | Declaration by witnesses   |
| M-416-41               | mination signed/thumb-impressioned before me                                   |
|                        | 6 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -  |
| Name in full and       |  |
| 1.                     | 1.   |
| 2.                     | 2.   |
| Place                  |  |
| Date                   |  |
|                        |  |
|                        | Certificate by the employer  |
| Certified that t       | the particulars of the above nomination have been verified and recorded in the |
| Register of Nominat    | tions in Form IV at serial number  |
|                        | Signature of the employer/Officer authorised.                                  |
| Place                  | Designation  |
| Date                   | Name and address of the mine or rubber stamp thereof.                          |
|                        | Acknowledgement by the employed person   |
| Paceived the du        | plicate copy of the notice for modifications in Form III filled by me on duly  |
| certified by the emplo | byer.  |
| Place                  | Signature of the employed person   |
| Date                   |  |
| Note —Strike ou        | at the words not applicable.   |
| Note.                  | FORM IV  |
|                        | [See sub-rule (1) of Rule 4]   |
|                        | Register of Nominations  |
| Name and addres        | s of the mine  |
| Name and address       | s of the employer  |
|                        |  |

#### PART I

| SL No. | Name and<br>complete<br>address<br>of the<br>employed<br>person | Nature of employment | Name and complete address of the nominee initially nominated in Form I with date | Name and address of the nominee subsequently nominated in Form II with date | Details of modifications if any specified in the notices of modification given in Form III with date | Remarks |
|--------|---|----------------------|--|---|--|---------|
| 1      | 2   | 3                    | 4  | 5   | 6  | 7       |

| - |  |  |
|---|--|--|
|   |  |  |
|   |  |  |
|   |  |  |

3.

4.

5.

7.

8.

9.

10.

#### PART II

It shall contain one copy each of the nomination in Form I and, as the case may be, the fresh nomination in Form II and notice of modification of nomination in Form III in serial order indicated in Part I.

#### FORM V

[See sub-rule (2) of Rule 5]

Registered

| - |   |          |    |    |
|---|---|----------|----|----|
|   |   | $\sigma$ | *  | ٠. |
| 1 | 1 | u        | 11 | 1. |

(Give here name and complete address of the employer)

To

(Give here name and address of the Prescribed Authority)

Subject.—Deposit of amounts of undisbursed wages.

Sir,

| As required under sub-rule (1) read with su     | b-rule (2) of Rule 5 of the Payment of Undisbursed |
|---|--|
| Wages (Mines) Rules, 1989, I enclose the crosse | d demand draft bearing number                      |
| dated   |  |
| (mention the number)                            | (mention the date)                                 |
| for Rs(R  | upees)   |
| (mention the amount in figures)                 | (mention the amount in words)                      |
| drawn in your favour obtained from              |  |
|   | (mention the name and address of the bank)         |

| 206         |   |   | ED WAGES (MINES) RULE  | I Bo                                      |
|-------------|---|---|--|---|
| amour       | nts represent all amounts   | s payable as wage                           | s to persons employed in .   | The above-mentioned                       |
|             |   |   |  |   |
| person      | (s).  |   | and address of the mine) comination had been made paid to the respective not | by the employed person(s) of the employed |
| The re      | levant details are furnish  | ed hereunder:                               |  |   |
| 1.          | Particulars of the relevan  |   |  | ,   |
|             |   | (r  | nention the details of the w   | rage-period)                              |
|             | Particulars of the rele<br>period   | •   | nention the number of such   |   |
| i<br>I<br>t | Number of cases in amountspayable to an person aswages could to person(s) nominated because (s) (details as per A | n employed (n<br>not be paid<br>by employed | nention the number of such   |   |
|             |   | Yo  | ours faithfully,   |   |
|             |   | •   | ignature of the employer/O   | fficer                                    |
|             |   |   | thorised)  |   |
|             |   |   | esignation<br>time and address of the esta                                   | hlishmana                                 |
|             |   |   | ober stamp thereof   | onsument or                               |
| Dlaga       |   |   | •  |   |
| _           |   |   |  |   |
| Duto        |   | Anne  | XURE I   |   |
| Sl. No      | . Name and address  | of the employee                             | Wage-period  | Amount payable                            |
| 1           | 2   | 1 7   | 3  | 4   |
| 1.          |   |   |  |   |
| 2.          |   |   |  |   |
| 3.          |   |   |  |   |
|             |   |   |  |   |
|             |   |   |  | Total                                     |
|             |   | Annex                                       | TURE II  |   |
| Sl.         | Name and address  | Name and addre                              | ess Wage-period  | Amount payable                            |
| No.         | of the employee   | of nominee                                  |  |   |
| 1           | 2   | 3   | 4  | 5   |
|             | nl  | - 1 1                                       |  |   |

Total